

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 60 OF 2019 &
IA No. 1899 of 2018 & IA NOS. 959 & 979 OF 2019**

Dated : 25th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

TANGEDCO

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

IA No. 979 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 07 days in filing the reply is condoned.

Application is disposed of.

**APPEAL NO. 60 OF 2019 &
IA No. 1899 of 2018 & IA NO. 959 OF 2019**

Rejoinder shall be filed within two weeks' time i.e. on or before 09.08.2019 with advance copy to the other side.

List the matter on **20.08.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/vt

**(Justice Manjula Chellur)
Chairperson**